

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 116
(IB)-486(PB)/2018

IN THE MATTER OF:

Usha Devi

.... Petitioner/Applicant

v.

Praveer Construction Pvt. Ltd.

.... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code (Liq.)

Order delivered on 13.07.2021

CORAM:

SH. BHASKARA PANTULA MOHAN
HON. ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator

Mr. Rakesh Kumar, Adv. With Mr. Alok Vats

For the Respondent

Mr. Pulkit Deora, Advocate for Respondent 7
in IA 603 of 2019

ORDER

IA-3376/2020

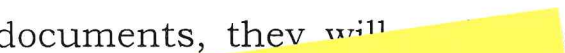
This application become infructuous and hence disposed of.

IA-427/2021

Report filed by Liquidator is taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final hearing.

IA-427/2021 stands disposed of.

Appeal IBC-01(PB)/2020

This is an appeal filed by the applicant against the rejection of claim by the liquidator. Liquidator personally appeared for physical hearing along with his counsel and submits that if proper documentation is made available to them, based on the documents, they will  the claim and accordingly they will

— sd —

MA

— sd —

take a decision. Whatever the explanation the applicant requires to submit the same may be submitted to the liquidator and liquidator may consider the claim afresh and take a decision as per the documentation & law.

Appeal IBC-01(PB)/2020 disposed of.

All other pending applications be listed for hearing on 25.08.2021.

— sd —

(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT

— sd —

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

13.07.2021
Ritu Sharma